

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/2732/2009 - EX[DB]
E/CO/54/2010 & E/COD/107/2010-EX

Date 12/10/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

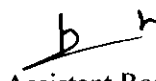
To :
M/S TOPWORTH STEELS & POWER PVT. LTD.
BORAI GROWTH CENTRE PHASE-I, RASMADA.
DISTT. DURG. (C.G.)
M/S TOPWORTH STEELS & POWER PVT. LTD.

Appellant
Vs
Respondent

C.C.E. RAIPUR

2011 EX[DB] dated 10-10-11

I am directed to transmit herewith a certified copy of **Final order No.871/**
passed by the Tribunal under **Section 35-C(1) of Central Excises Act, 1944**


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. RAIPUR

CENTRAL EXCISE BUILDING,
DHAMTARI ROAD, TIKRAPARA,
RAIPUR 492001.

2. Adv. / Consult *MS. NEHA, ADV., C/O*
MR.L.P. ASTHANA & MS REENA KHAIR

R-163, SECOND FLOOR, GREATER KAILASH-1, NEW DELHI - 110 048.

3. C.D.R

4. Bar association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

7. Company Law Institute of India Pvt Ltd., No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House.1-8.Sector - 10, Faridabad 121003 (Harvana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file


Assistant Registrar
(Excise Appeal Branch)

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,
West Block No. 2, R.K. Puram, NEW DELHI**

COURT No. II

**CO No.54 of 2010
COD No.107 of 2010
Excise Appeal No.2732 of 2009**

Date of Hearing / Decision : 29.09.2011

M/s Topworth Steels & Power P. Ltd.

Appellant

Versus

CCE, Raipur

Respondent

Coram: Hon'ble Mr. D.N.Panda, Judicial Member
Hon'ble Mr. Mathew John, Technical Member

Present for the Appellant - Ms. Neha, Adv.

Present for Respondent - Shri S.R.Meena, SDR

FINAL Order No. 871/2011-EX Dated : _____

Per D.N. Panda:

Ld. Counsel submits that she has no instruction about the deposits. Records show that on 6.5.2011, time was given to the appellant to apprise the court in the matter on 16.5.2011. Today also, it was her submission that there is no instruction.

2. Stay order was passed in this case on 5.1.2011 following the submissions of the Members of the Bar that for expeditious hearing of the appeal, 30% of the duty demand may be called ^{for} as pre-deposit. Such a request was entertained. When the appellant does not come forward to furnish the particulars of deposit, the appeal stands dismissed.

(Dictated and pronounced in the Open Court)

(D.N.Panda)
Judicial Member

(Mathew John)
Technical Member